

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).8973/2007

UNION OF INDIA

Petitioner(s)

VERSUS

SUKHBIR SINGH & ANR.

Respondent(s)

(With office report )

WITH

SLP(C) NO. 5006 of 2008  
(With office report)

SLP(C) NO. 5007 of 2008  
(With office report)

SLP(C) NO. 5767 of 2008  
(With office report)

SLP(C) NO. 5768 of 2008  
(With office report)

SLP(C) NO. 5770 of 2008  
(With office report)

SLP(C) NO. 8974 of 2007  
(With office report)

SLP(C) NO. 8975 of 2007  
(With office report)

SLP(C) NO. 8976 of 2007  
(With office report)

SLP(C) NO. 8978 of 2007  
(With office report)

SLP(C) NO. 8979 of 2007  
(With office report)

SLP(C) NO. 8980 of 2007  
(With office report)

SLP(C) NO. 8982 of 2007  
(With office report)

SLP(C) NO. 8983 of 2007  
(With office report)

SLP(C) NO. 8984 of 2007  
(With office report)

SLP(C) NO. 8986 of 2007  
(With office report)

SLP(C) NO. 9703 of 2007  
(With office report)

Date: 12/07/2010 This Petition was called on for hearing today.

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Item No.13

For Petitioner(s)

Mr M Khairati, Adv.  
Mr Mohd. Manan, Adv.  
Mr. D.S. Mahra,Adv.

For Respondent(s)

Mr Vishnu B Saharya, Adv.  
M/S Saharya & Co.,Adv.  
Mr. M.A.Chinnasamy, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Issue fresh notice.

Dasti service is allowed on unserved respondents in  
concerned SLP's.

State authorities are permitted to be served through the  
standin counsel.

Served respondents may file counter affidavit till then.

List again on 27.8.2010.

(S.G. SHAH)  
Registrar

hj